

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 101  
IA(I.B.C)/785(CH)2024

And  
CP (IB) No. 84/Chd/Hry/2023

**IN THE MATTER OF:**

**Gyaninder Sadana**

...

**Petitioner**

**Under Section: 94(1), 99, IBC 2016**

**Order delivered on 04.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Ms. Vaishali, Advocate

**ORDER**

**IA(I.B.C)/785(CH)2024**

This application has been filed to place on record the report of RP under Section 99. The same is taken on record subject to just exceptions. IA(I.B.C)/785(CH)2024 is ***disposed*** of with a direction to tag the same with the main petition for the reference purpose.

**CP (IB) No. 84/Chd/Hry/2023**

It is stated by Ld. counsel for the RP that she has supplied the copy of the report under Section 99 to the creditors, but she has not filed the affidavit of service. Let the same be filed within one week. Objection to the report, if any, be filed within 7 days. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 15.05.2024.

Sd/-  
**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**

April 4, 2024  
Mamta